

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.229- **CP/19(AHM)2021**
ITEM No.230- Mis.A/10(AHM)2021
in
CP/19(AHM)2021

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Rahul Vijaybhai Kansara & Ors
V/s
Naran Lala Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 02/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Prutha Bhavasar, Adv. (Proxy)
For the Respondent : Mr. Suriyanarayanan Iyer, Adv.

ORDER

Learned proxy counsel appearing for the applicant and submits that a revised affidavit in compliance of order dated 07.03.2024 has been filed qua the consent on 28.03.2024 vide inward diary no. 2655 and stated to be unconditional affidavit.

Further, the counsel for Respondent No. 1 and 4 also submit a revised affidavit has been filed on 13.04.2024 with certain conditions as stated in Para No. 2 which is not acceptable to the counsel for the applicant.

Having perusal of both the affidavits, mediation in the present matter is not possible as both the parties are not on the same page for seeking resolution of their dispute through mediation.

Re-list for hearing on 27.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)